

illegitimate brain child of the United Front. This was created by the U.F. Steering Committee and the Chief Minister's Sub-Committee. Therefore, I urge the Union Government that it should not take cognisance of the report given by the illegitimate brain child of this Expert Committee on the height of Almatti Dam. The Karnataka Government is well within its right to take the height of the dam to 524.25 metres.

The Karnataka Government has already registered its complaint that the Government of Andhra Pradesh is using the surplus water. The Karnataka Government has also complained to the Expert Committee that the Government of Andhra Pradesh is continuing with the Telugu Ganga, Srisailem Left Bank and Right Bank canals, Bhima Lift Irrigation and Pulichintala project and they are using the surplus water (Interruptions)

MR. CHAIRMAN : What do you want the Government of India to do ? You request that.

SHRI ANANTH KUMAR : The Government of India should not take cognisance of the Expert Committee's report.

MR. CHAIRMAN : The minister will take note of it. Please conclude.

SHRI ANANTH KUMAR : There is one more thing. It is unfair and detrimental to the interest of the Karnataka State.

MR. CHAIRMAN : It is not correct. You have already stated what you wanted to state.

SHRI ANANTH KUMAR : Sir, you should allow me one minute.

MR. CHAIRMAN : You have already stated your point.

SHRI ANANTH KUMAR : Sir, it is important to note that the Supreme Court of India has not given any stay for continuing the civil works at Almatti dam. I demand that the Union Government should not take cognisance of this report. The Karnataka Government is justified to have the construction of the dam at a height of 524.25 metres.

MR. CHAIRMAN : This is not the way. You will have to sit now.

SHRI ANANTH KUMAR : Yes sir.

SHRI P.C. THOMAS (Muvattupuzha) : Mr. Chairman, Sir, it is a matter of great concern as far as the State of Karnataka is concerned. There is a gross power shortage in our State. We are expecting some power projects which

are going to be set up in the near future. The fuel of many of the oncoming projects is naphtha. There is a quota of naphtha which has been fixed by the Government of India. Recently the quota which has been fixed for Kerala has been reduced. The quota that was already there would have been enough for making 660 M.W. of power. Now it has been reduced and with the quantum of naphtha that the State is going to receive will only be available for about 300 M.W. production. That is going to cause great concern as far as the State of Kerala is concerned. Because of lack of rains the hydro electric projects are also not going to function. As per a statement given by the hon. Minister yesterday in the House, the projects are not going to function as such after 9th June. So, there is going to be a great power shortage in Kerala. I would earnestly urge upon the Government of India to increase the quota of naphtha to Kerala. Thank you.

SHRI ISWAR PARSANNA HAZARIKA (Tezpur) : Thank you, Sir, for giving me an opportunity. I have just received information that the revamped package of the Namrup Fertiliser Plant of Hindustan Fertiliser Corporation is in jeopardy because of refusal by the Ministry of Petroleum and Natural Gas to allocate an additional 0.3 million cubic metres of gas in the second and third units of the complex. Since the cost of production of urea in this plant is only Rs. 3,500 as against Rs. 7,000 to Rs. 8,000 in any other plant and since a huge quantity of gas is being flared up, I would urge upon the Ministry of Petroleum and National Gas to allocate this additional and small quantity of 0.3 million cubic metres of gas to the Namrup Fertiliser Plant so that the plant can be saved from closure. Thank you.

SHRI HARADHAN ROY (Asansol) : Sir, in reply to the unstarred question number 4200 dated 4.9.1996 the hon. Minister of Power has replied that in West Bengal 351 villages were electrified in 1993-94 and 310 villages in 1994-95 and only 89 villages in 1995-96 were electrified.

MR. CHAIRMAN : Shri Haradhan Roy, you have raised this matter earlier. Please be brief. Please say in one sentence.

SHRI HARADHAN ROY : Yes sir, I will be very brief. Nearly 8,819 villages are yet to be electrified which is the figure upto the end of March, 1996 whereas only 89 villages were electrified in 1995-96. Therefore, I want the Ministry of Power of the Government of India to release sufficient funds so that by the year 2000 A.D. the remaining villages, which are numbering nearly 9,000, could be electrified. Sufficient funds may be released for this purpose. This is my submission. Thank you.